

Date

Office Notes

Orders

(2)

Respondents present.

List it for orders
on 28-6-94.The respondents are
at liberty to file
complaint if any.

M/s

HCR
TCR
CAT.S. 2
27 TCR
HCR

28.6.94

At the request for the
standing counsel, list
the OA tomorrow i.e.
29.6.94.HRR
m(A)HTCR
m(J)

29/6/94

Admit 3 weeks time
given to file a reply. Post
it for orders on 25.7.94.T.S. 2
HCSR
d(T)V
HAGG
m(A)

25-7-94

At request of the
respondent counsel, 3 weeks
time is given to file a reply.
List it for final hearing on
16-8-94.HAGG
91(A)HAUHD
91(V)

28/6

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

O.A. No. / T.A. No. 782 1994

S. K. Anganeji Applicant(s)

VERSUS

Mr. R.P.C. Tolosa Respondent(s)

Armeni, Muzahid and others

Date	Office Note	Orders
<u>24-5-94</u>		Post it before 15.2nd Cont on 26-5-94
		DR (R) VR (R) B.C DR (S)
<u>26.5.94</u>		Post it on 30.5.94 HVRJ RC By order DR (S)

30-5-94

Shri K. Venkateswara Rao,
Learned Counsel for the
applicant present. Shri
K. Bhasi Prasad, Learned
standing Counsel for the

contd. on page

OA.582/94

Date	Office note	Orders
<u>4.10.94</u>		At the request of the applicant's counsel, adjourned to 5.10.94. HABG M (A)
<u>7-10-94</u>		O.A. Disposed of. (at the adjournment stage) vide separate orders, No copy. HABG M (A)

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 582/94.

Dt. of Decision : 7-10-94.

S.K. Anjanayulu

.. Applicant.

Vs

1. The Sub Divisional Officer,
Telecommunications, Armoor,
Nizamabad District.
Nizamabad.
3. The Chief General Manager,
Telecommunications, Doosanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

25M
R

OA 582/94.

Dt. of Order: 7-10-94.

(Order passed by Hon'ble Shri A.B.Gorthi,
Member (A)).

* * *

The claim of the applicant is for a direction to the Respondents to re-engage him as a Casual Mazdoor under the Telecom District Engineer, Nizamabad.

2. The applicant states that he was initially engaged as a Casual Mazdoor on 9-11-82 and that he worked till 31-1-85 with some artificial breaks. He was once again engaged for a period of 2 months from May, 1988 to June, 1988. Thereafter he was given no work. According to the applicant he has represented to the authorities concerned in 1993 but without any success.

3. Heard counsel for both the parties. Shri Bhaskar Rao, learned standing counsel for the Respondents states that the contention of the applicant that he worked for certain periods with the Respondents needs to be verified. If on verification, the averments are found to be correct, the Respondents would consider his re-engagement.

4. In view of the aforesated, this O.A. is disposed of at the admission stage itself, with a direction to the Respondents to verify the facts stated in the application and to re-engage the applicant if there is work, in preference to freshers. We make it clear that for the purpose of

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.....3.

re-engaging the applicant no Casual Mazdoor, who is presently engaged need be retrenched.

5. The Original Application is ordered accordingly.

No order as to costs.

thang
(A.B.GORTHI)

Member (A)

AVH
(A.V.HARIDASAN)

Member (J)

Dt. 7th October, 1994.
Dictated in Open Court.

Amulya 18054
Deputy Registrar (Judl.)

av1/

Copy to:-

1. The Sub Divisional Officer, Telecommunications, Armoor, Nizamabad District.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Doordanchar Bhavan, Hyderabad.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. K. Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3rd page
PMZ 8/10/94

DA 582/ay

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

THE HON'BLE MR.A.V.HRIDASAN : MEMBER (D)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

Dated: 7/10/94

ORDER/JUDGMENT.

M.A./R.P/C.P/No.

D.A. NO.

582/ay

T.A. NO.

(W.P. NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

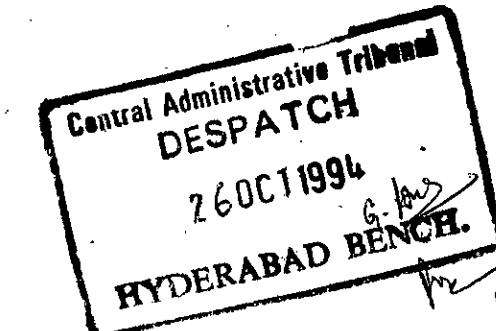
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



YLKR

18/10/94